[Shri Bhupesh Gupta.] vention. And I feel that the Government should keep that thing in view, because it is always good to have accord and harmony between the Government and the municipal body over such a vital matter as the appointment of Commissioner.

Then, Sir, provisions are not there for elected majorities in certain bodies of the Delhi municipal organisation. Now these provisions cannot be altered. Yet at the same time, when the Government makes an appointment to such bodies, care should be taken that the appointments are endorsed and liked by the municipal organisation. There again we could strike a synthesis between the Government and the elected representatives who will be sitting on the municipal organisation. This is my another suggestion. And I make this suggestion in all seriousness because there is a tendency on the part of the Government to flout the will of the people and to disregard the wishes of the elected people, and even of their own partymen.

Then, Sir, with regard to finances, provisions have been made, but would like the Government to take a generous view of the matter. Delhi Municipal Corporation would be in considerable financial difficulty it were to fulfil the functions expected of it, and I hope the Government will be generous in finding the necessary resources for it. Powers of taxation have been decided in this Bill, but I think it will be possible for the Gov-· ernment to strengthen the finances of the Delhi Municipal Corporation advancing moneys to it for carrying out the responsibilities that are placed upon it. That is my another suggestion. And that is another way of how the Government can set some of the matters right.

Now, Sir, finally, we would like to express our gratitude to the existing municipal councillors and others of the Delhi municipal body who have been extremely helpful in working out

their case. We have learnt from them so many things and we have tried in our humble way to voice their demands, although for some reason or the other, those demands got somewhat suppressed in the ruling party. It fell on our shoulders to uphold the cause which had been put forward by the Congressmen in the Delhi municipal body. After all it is a body with most of its members being Congressmen. Therefore I would like them to note that we of the Communist Party do not give any partisan approach to this Sometimes, it is we matter. champion the cause which thev cherish, and the other side-the Members opposite-does not. Here was an example how we tried to the best of our ability to champion a cause which emanated from the Congress quarters. but which was let down by the hon. Home Minister and the party in power. Let this be an inspiration for all those who would be in that Delhi body to work together for carrying forward the struggle that they have waging all these years. After all, if they unite and work together, what they have been demanding will be obtained by the power, will and the unity of the citizens of Delhi. Thank you, Sir.

SHRI B. N. DATAR: Sir, I have nothing more to say.

THE VICE-CHAIRMAN (SHRI M.B. Joshi): The question is.

"That the Bill be passed".

The motion was adopted.

THE DAMODAR VALLEY CORPORATION (AMENDMENT) BILL, 1957

THE MINISTER OF IRRIGATION AND POWER (SHRI S. K. PATIL): Sir, I move:

"That the Bill to amend the Damodar Valley Corporation Act, 1948, be taken into consideration."

Mr. Vice-Chairman, after a very heavy legislation that the House has laboured through for more than seven and a half hours, I have now brought before it a very small, a very straightforward and a non-controversial piece of legislation. It is not the body of the Damodar Valley Corporation Act that we are amending. We are amending only one section of it, and that too a part of it, with a view to have greater efficiency and mobility of functioning.

As the House remember, Sir, Damodar Valley Corporation Act was passed in 1948. Section 5 of that Act lays down that all members must be whole-time members of the Corporation. Under the Act, Sir, the Corporation is composed of three membersone Chairman and two members-and all of them are or must be whole-time members. That is a kind of rigidity that we had introduced in that Act. That rigidity was perhaps all right in the beginning. But now having worked that Corporation for the last eight or nine years, we have come stage, after a good deal of experience, when we feel that that rigidity need not now remain, and some measure of flexibility should be there to freedom to the Central Government to appoint whole-time or members according to the requirements of work. It is proposed that that particular part should go so that Government should be free to have either wholetime members or time members, or one of them wholetime and the other two part-time, as the occasion or the necessity of work might call for.

Now, Sir, in this small Bill I need not go into details as to why we have come to this conclusion. But I have got to explain as to what were the main purposes of the D.V.C. Act, how many of them have been fulfilled, what remains to be fulfilled, and in future what kind of set-up we must have for the D.V.C. That is the purpose of this little amending Bill. We

are also contemplating some time in future, if it becomes necessary, Vice-Chairman, to bring forward measure where the bigger other amendments can be brought in. But that is not the purpose of this particular legislation today. The Damoder Valley Corporation, mainly, had two big functions apart from various others, namely, the construction several projects that are there and the development thereafter. The will know that we have nine major schemes and they are, as many of you will remember, as follows:

The Tilaiya Dam Project and Hydroelectric Station which is now complete. The Konar Dam Project which also is 100 per cent. complete. The Panchet Hill Project and Hydro-electric Station which is not still complete and possibly a little work, nor more than 20 per cent., remains to be done. Maithon Dam Project and electric station. The dam is now complete and was opened by the Prime Minister recently. The Hydro-electric is also partly station finished—it finshed, and a little remains to be work remains to be done. Durgapur Barrage has been completed. Canal system is mostly complete but some parts remain, Bokaro Thermal Power Station. Three units have already been working and fourth is under preparation. Durgapur Thermal Power Station will be completed by 1960. Transmission system—wherever the power has been available, it has been completed and the rest of it is being done.

I am merely pointing out to you that . so far as D.V.C. is concerned, 80 per cent. or round-about of the construction work is already complete only 20 per cent, remains and it is in the process of completion. There remains the development work and work is development the surely on the great work and of the development work success depends the success of Corporation, not merely because something has been constructed but when the people are accustomed to making

[Shri S. K. Patil.] use of it and they actually derive the benefits that were intended from the Corporation, then only we can that we are successful. But so far as development work is concerned, it will be a work which will be mostly under the guidance of the State Governments namely, the Bihar Government the Bengal Government. Of course. the D.V.C. will be, there and it will be composed of, apart from the Chairman. the members that are given or chosen in consultation with the Bihar Government and the Bengal Government as the case is even today. Therefore for that work we need not have three full-time officers. What is happening today is this that although we have got three members who are time members, except the Chairman, when it comes to other members, the States sometimes ask us, or request us that they want to withdraw their firstclass men and give somebody We cannot say 'no'. That is happening today and both the States have done that. In actual practice you find that the original purpose of having the very first-class men for the Corporation really does not remain, not because

the blame goes to any particular Gov-

ments have realised just at the pre-

enough funds to carry on the deve-

lopment work. As and when the funds

become available, and projects of the

then naturally this could be attended to. At that time the States them-

selves will say that they want a better

man and a full-time man and it is not precluded. What we are trying to do is that today we are precluded from

whole-time member of the Corpora-

appointing anybody who is not

Govern-

commence,

got

have not

ernment but because those

enough funds or we have not

sent time that they

development work will

tion. Now, that part of the rigidity we are taking away and we are introducing a flexibility. If we want, we can have all three full-time or anyone of them as full-time and the rest part-time.

As the House will remember, this was one of our earliest schemes—by

far the earliest—and a lot of enthusiasm was naturally created because we were doing something very big and on the model of the Tennessee Valley Authority in the U. S. A. We have largely succeeded in doing so because if the Members have gone and paid a visit to all these projects, they will come to the conclusion that we have done a very marvellous work indeed. Now when I say that, that is only so far as construction goes but when it comes to development, that work remains to be done.

Now so far as electricity is concerned, that is a very hopeful sign that long before the electricity is generated or produced, it is sold in the market because there is a ready market for that because in these States, the State wants it and everybody wants it and this House will be pleased to know that at one time we were imagining really generated that if we αf something like *<u>auarter</u>* а million kilowatts. whether there for that will be sonsumers quantity. Today I am in a position to say that not only one kilowatt will not remain out of this quarter of a million kilowatts but even if we have 100,000 k.w. more just now, are consumers to make use of so that, that part of it is immensely successful and we are thinking of some plan by which we can augment that electricity if not immediately, during the next few years.

So far as irrigation part of it is concerned, the House.

SHRI AWADESHWAR PRASAD SINHA (Bihar): How much electricity you have produced?

Shri S. K. PATIL: When I maintain that, I mean that we shall be producing ultimately the quantity I said. Today we might be producing somewhere about 120,000 k.w. I am talking, subject to correction but when the one plant of 89,000 k.w. in Bokaro will be completed, when Maithon

plant of about 40,000 k.w. is completed, it will ultimately come to quarter of a million kilowatts—a little more or a little less—but that is exactly what we are aiming at.

Now, I come to irrigation. So far as irrigation is concerned, we have produced the facilities although the delta and other parts have yet to be attended to but it will be ultimately more than million acres that will be irrigated. But so far as irrigation is concerned, it is not as enthusiastic a report that I can give as for electricity and nobody particularly blame for that because in this country we have got yet to learn, our farmers have yet to learn, they have to be trained how to use or make use of the facilities of irrigation everywhere and we must not be despondent because they have not immediately done so. You will see that in Punjab and in the South where 50 years back when irrigation came, it took us 10, 15 or 20 years by the time all the facilities that were created for irrigation were utilized by those people because a lot of social service is necessary in order to train the farmer as to why he has to do so. What really applies to irrigation, also applies to fertiliser and many other things. Therefore, it is a continuous process of social services working along with the Government in order to train the millions of our farmers to make use of this irrigation. Therefore sometimes, when we are very hasty in our judgement and say that like electricity, irrigation is not so used immediately and therefore we have not succeeded in it, that is a wrong conclusion to arrive at because in other countries too-I am not talking of this country only, in other countries too where there is countries irrigation, particularly in like the United States, China other places, the irrigation projects are not so immediately successful as the power projects because the power is immediately taken away. Irrigation takes a little longer time. Ιt depends on demand. It goes in geometrical proportions, that in the beginning we require a longer time, more time. As the people get accustomed to the use of it, they will require less and less time and I am quite sure that as the irrigation facilities are made available, not only in this part of the country but in almost all parts of the country the farmers will realize that it is to their advantage and to the country's advantage that these irrigation facilities must be taken advantage of.

It was not very necessary so far as this particular amendment is concerned but the House would like to know as to how we are progressing in that direction. I am satisfied personally that being the first programme and got all the we had not requisite experience that was necessary for a gigantic programme of that description, taking all that background, I am satisfied that the progress made so far is satisfactory and if the State Governments, namely, Bihar-of course it has very little to do with irrigation and irrigation, mostly 90 per cent. of it, is in Bengal-if they take to it as they have taken to it, in another 5 or 10 years we could find that every acre of the land that is commanded these D.V.C. projects will be made use of, and if not entirely, at least in a large measure, our food shortage will be overcome.

With these words, I commend the motion to the House. I do not think there is anything controversial in this particular change that I am trying to make and I request the House will be pleased to consider and ultimately pass this Bill.

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): Motion moved:

"That the Bill to amend the Damodar Valley Corporation Act, 1948, be taken into consideration."

I am afraid not more than ten minutes can be allowed.

श्री अवघेडवर प्रसाद सिंह : उपसभाष्यक्ष महोदय, ग्रभी जो ग्रमेंडमेंट हमारे सामन पाटिल साहब ने रखा है, उसका में समर्थन

[श्री ग्रवधेश्वर प्रसाद सिह] करता ह, खासकर जब उन्होने इसको साफ कर दिया कि अमेडमेट मजुर होने के बाद भी फुल टाइम मेम्बर रखे जा सकते है श्रौर चैयरमैन रखे जा सकते हैं। लेकिन इस मिलसिले में कुछ बाते में उनके सामने रखना चाहता हं। सब से पहली बात जो मझे याद श्राती है वह एक शोकमय बात है, दूख देने वाला प्रसग है कि इस दामोदर वैली में वर्षो तक जी जान लड़ा कर ग्यौर जान निमारी से काम करने वाले बिहार के जो प्रतिनिधि, श्री फुलन प्रसाद जी वर्मा थे, वे कूछ महीने हुये स्वर्गवामी हो गये । जितने वर्षों तक उन्होने दामोदर वैली में काम किया और जिस लगन मे, जिस मुस्तैदी मे, जिस ग्रादशींपासना से उन्होने काम किया, उसको बिहार गवर्नमेट, वैस्ट बगाल गवर्नमेट ग्रौर सेटल गवर्नमेट तीनो जानती है। जनता भी इसको जानती है। वे कई बार उसके चेयरमैन भी रहे। यह मौका हमें मिला है कि हम उनको श्रद्धाजिल ग्रिपित करे।

श्रव में मिनिस्टर महोदय का ध्यान कुछ बातों की ग्रोर दिलाना चाहता हूं। ग्रभी हाल में १२ दिसम्बर को पाटिल साहब को मालूम होना चाहिये कि बिहार विधान सभा की बैठक में दामोदर वैली के विषय पर सारे दिन बहस हुई। मेरे पास "इडियन नेशन" की प्रति है। में उनकों दे दूगा श्रौर उनमें दरस्वास्त करूगा कि बिहार गवर्नमेट से या बिहार विधान सभा में पूरी स्पीचों की कापी मगा करके देखे। उसमें विरोधी पार्टी के लोगों ने श्रोर कुछ काग्रेम के लोगों ने, इडिपेडेट्स ने श्रौर मिनिस्टर में भी बहुत सी बातों की श्रोर ध्यान श्राक्षित किया है श्रौर उसकी श्रोर उन्हें देखना चाहिये।

सब से पहली बात जो में पाटिल भाहब को बताना चाहता हू वह गह है कि वहा के जिन ग्रादिवासियों को स्थानातरित किया गया है, उनमें से बहुतों को बसाया गया, लेकिन जो बहुत में बसायें नहीं गये उनको काफी तकलीफ है। वहा पर भाषणों में कहा गया कि जिन श्रादिवासियों को बसा दिया गया है, उनको काटेज इंडस्ट्रीज दी जाये, उनको ग्रस्पताल दिये जाये, उनके बच्चों के लिए पढ़ने लिखने की सुविधा दी जाये। जो रिहैबिलिटेट नहीं किये गये हैं उनको जगह दी जाये, उनको बसाया जाये श्रौर उनको सारी सुविधाए दी जाये। साथ ही यह भी कहा गया है कि पंचत हिल के नजदीक संथाल लोग भी स्थानातरित हुये हैं श्रोर उनके लिए भी यह मब किया जाये। में यह नहीं कहता कि कुछ, किया नहीं जा रहा है, बहुत कुछ, किया जा रहा है, मगर बहुत काम श्रभी करना वाकी है। यह पहली बात है।

दूसरी बात जो उन्होने बताई कि बिहार मे इरिगेशन उतना नही हो सकता, उससे में साफ कहना चाहना हूं कि वे मेरे मित्र है, बड़े भाई है, हमारे नेता है, परन्तू मुझ को बहत तकलीफ हुई । मैं देख ग्राया हं कि ग्राज बिहार में कितनी दिक्कत है। जहा दामोदर की ग्रपर वेली है उससे पानी नहीं पहुंच सकता, लेकिन कोनार डैम में तरह बरह की स्कीम बनी । पहले यह कहा गया कि एक लाख एकड जमीन पट सकती है, पाछे यह कहा गया कि २० हजार एकड जमीन पट सकती है, फिर यह बताया गया कि १२ हजार एकड जमीन पट सकती है। इसमे मिनिस्टर का दोष नही है । यह इंजीनियरो का विचार है । तो इस इरिगेशन के काम की स्रोर भी मंत्री महोदय को देखना चाहिये। में पाटिल साहब को जानता हं कि जो चीज वे करना चाहे उसको वे कर सकते हैं। उनमे लगन है, उनमे योग्यता है श्रीर उनमे मस्तैदी भी है। लेकिन उनके सामने एक नई स्लेट है। ग्रभी वे ग्राये है। ग्रब उनको इस तरफ देखना चाहिये कि बिहार में इरिगेशन का खास काम रहता है । स्राज भी वहा देखिये कि छोटा नागपुर मे अनावृध्टि के कारण क्या हालत हुई । में मिनिस्टर साहब को स्रागाह करना चाहता हं कि जब पिछले जनरल इलेक्शंस

हये तो काग्रेस के विरोधियों ने यह कहा कि उस डैम मे ग्रौर फला डैम मे पानी जमा है लेकिन बिहार गवर्नमेट श्रौर जवाहरलाल जी की गवर्नमेट कहती है कि किसानो को पानी न दो । उन्होने समझा कि जब पानी जमा है श्रौर मिलता नहीं है तो इसमें जरूर कोई बात होगी । नतीजा यह हुम्रा कि हमने हार खाइ उन जगहो मे । इससे हमारे विरोधियो की भी इस बात का मौका मिलता है कि वे हमारें बरिबलाफ प्रचार करते है । इसिलए जटा तक रिहैविलिटेशन का सवाल है, इरिगेशन का सवाल है, इस पर मंत्री महोदय का पूरा ध्यान जाना चाहिए और उनको मालूम होना चाहिये कि जितनी बिजली इसमे वे पैदा करते है उसका ग्राधा बिहार मे खपत होता है। ज्यादा भी अगर वे देना चाहे तो हम बिहार म उसको लेने को तैयार है।

ग्रब रहा सवाल यह कि ८० सैकडा काम हो गया, २० मैंकडा बाकी रहा । मुझे खुशी हुई जब मैने मत्री महोदय को यह कहते सुना--दो बार उन्होने इस चीज को दोहराया कि ८० सैकडे की बात केवल डैम और विजली के लिए लागु है । परन्तु डेवलपमट का काम जो हो रहा है उसके लिए नही । वह डैम बनाने से क्या फायदा हुआ जब उससे डेवलपमेट के काम में फायदा नहीं उठाया गया। इसलिए द० ग्रोर २० मैकडा वाली चीज को उन्होंने बार बार साफ करके बहुत ग्रच्छा किया क्योंकि नहीं नो थोड़ी श्रस्पष्टता रह जाती है। यह डेवनपमेट के लिए लाग नहीं है।

मैने इस दामोदर वैली कार्पोरेशन के बारे में काफी मोचा है। मैं दामोदर वैली में भी गया हं ग्रौर वहा जाकर चीजो को ग्रपनी भ्राखो मे देखा है। गम्भीरतापूर्वक मोचने के बाद मेरा विचार है--- ग्रौर में उसको उनके मामने बहुत ग्राग्रह के साथ ग्रोर विनय के साथ रखना चाहता हूं-- कि कम से कम सवा वर्ष तक--मार्च १६४६ तक, सन् १६४८ कि फाइनेशियल ईयर तक--एक चेयरमैन ग्रीर

एक एक मेम्बर बगाल ग्रौर बिहार के. नको परमानेट रखे तो वह ज्यादा ग्रच्छा है । बिल में तो उन्होने उल्लेख नहीं किया है लेकिन मेक्रेटरी को वे काफी पावर देना चाहते है। उसमे मुझे ऐतराज नही---जितनी पावर देना चाहे दे, जो मुनासिब समझे करे, उससे मुझे ऐतराज नहीं, लेकिन उतने दिनो उनको परमानेट मेबर रखे । मेरा ग्रपना खयाल यह है कि इसमे बिहार और बंगाल के डेवलपमेट में ज्यादा तेजी स्रायेगी । इतने दिनो मे उसमे ताकत या जायेगी सौर वह ग्रागे बढेगा। ५० श्रौर २० मैं अडा की जो बात है वह भ्रामक है।

4 P M.

में मत्री महोदय का ध्यान बिहार ग्रमेम्बली की बहस में जो कुछ चीज ग्राई उनकी ग्रोर खीचुगा कि किस तरह बिहार पर खयाल नही किया गया । में चाहता हं कि वे वहा की प्रोमीडिग्म को पढ़े। मै नही जानता कि जिननी मारी बाते वहा ग्राई उनमें से कहा तक सही है। मै समझता ह कि उन पर खयाल किया गया होगा स्रोर स्रगर खयाल किया गया है तो लोगो को उसकी जानकारी हो जानी चाहिये। इसी सम्बन्ध में मैं यह चाहगा कि कभी ऐसे मौके पर जब बिहार की ग्रमेम्बली बैठती है या दूसरे उपयुक्त मोको पर पाटिल साहब पटने ग्राये ग्रौर उन सभी लोगो से बातचीत करे जो इसमे इंटरेस्ट लेते है , जैसे कि छोटा नागपूर का इलाका है वहा के लोगो को बलाये। हाथी साहब पहले मिला भी करते थे। इस तरह से ग्रगर मत्री महोदय वहा के लोगो से मिला करे ग्रौर उनके दिलो मे क्या शिकायत है उसको मूने ग्रीर रफा दफा करने की कोशिश करे तो उससे वहा के लोगो का कल्याण होगा श्रौर जिस मतलब मे दामोदर वैली बनाई गई है उसकी पूर्ति होगी।

इन्ही शब्दों के साथ मैं इस एमेडिंग बिल व। समर्थन करता हु।

SHRI KISHEN CHAND (Andhra Pradesh): Vice-Chairman, tne Mr. hon. Minister has said that this is a very small and simple Bill giving some discretionary powers to Government, to decide whether to have fulltimers or part-timers. Therefore, suppose one cannot have any objection against such a Bill, provided the hon. Minister keeps in view that as and when required, sufficient number of staff will be employed for looking affairs of the after the Damodar Valley Corporation fully.

Sir, it is on a Bill like this that we get an opportunity for considering really the activities of the Damodar Valley Corporation, its purposes and its achievements. I have some time back asked for a discussion on motion on this subject and the hon. Mr. Chairman directed me to raise this question at the time of the Budget. Sir, in a discussion on the Budget, we do not have any time to really consider this subject. This is one of the biggest of our national projects on which I have only an old report. It is now December 1957 and we are supplied only with the report till March, 1956. That is to say one year and eight months have elapsed and we have not had the latest report. So if my information is a little outdated. the blame should not rest on because I have nothing else to go by. I have only got my information from this one report. According to report, we have spent Rs. 86 crores till March, 1956, and possibly within this period of one year and months we must have spent some more money.

And possibly in this period of a year and so many months, something more must have been spent. That means, we have spent about hundred crores of rupees and now the hon. Minister says that we have completed 80 per cent. of the work and that only 20 per cent. still remains to be done. If 80 per cent. of the work has been completed, then it must be bringing in large amounts of money. The hon. Minister says that we are producing

about 150,000 k.w. of energy and if this power is sold regularly, should bring in about five to six crores of rupees as income. If we manage the D.V.C. properly, we should have sufficient staff and a little saving in the salary of one Chairman or one assistant is nothing compared to the immense loss that may be accrued if there is no proper supervision. It is a commercial undertaking and it has got two sides, one is the generation of electricity side and the other is irrigation. I whole heartedly support the remarks made by the hon. Member who preceded me. He pointed out that in the case of Bihar, the Bihar Assembly had been discussing this and had come to the conclusion that the interests of Bihar so far as irrigation is concerned have been sacrificed, the engineers wavered and changed from plan to plan with the result that the area to be irrigated in Bihar was slowly and gradually brought down from one lakh acres to ten thousand acres and subsequently it was brought down to nil. Eastern Bihar suffers from drought and areas which suffer from drought should be given irrigation facilities. I have read in this report that the West Bengal Government who are the main beneficiaries as far as irrigation is concerned, have not been able to utilise anything of the water. The hon. Member says that we should wait for another ten or twelve years. This D.V.C. came into existence in 1945 and already twelve years have elapsed. We have done anything. It is a common practice and is nothing new in this case. I know something about the Tungabhadra project. We have got dams there. The lands which are to be irrigated have got to be eveloped and a large amount of money has to be spent on it. The hon. Minister sort of wants to first put up the dam, to have the canals and then take up the question of developing the land which will take another ten or fifteen years. All that time, Sir, we should be going on importing foodgrains from the foreign countries. What is the purpose of this D.V.C. scheme, I should like to ask . If 80 per cent. of

work has been completed, ĭ would like to know how much of land has been irrigated and what has been the net increase in food production consequent to that irrigation. Has the production of food gone up on account of this? If it has gone up on account of good monsoons, better rainfall, it is no credit to the hon. Minister. The hon. Minister can only claim credit when he can prove to this House that on account of irrigation facilities provided, the lands were producing so much before are now producing so much. The farmers will get used to having these irrigation facilities and will start using fertilisers and after about twelve years we might be able to produce something extra. Hundred crores of rupees have been spent and I suppose some more has to be spent on it before it is completed. The Bihar and the West Bengal Governments subscribed to this. Those Governments have not got plenty of money: they will have to pay interest charges and everything. Where is the money going to come from? Unless until the D.V.C. starts giving results. they will be in difficulty. We have modelled the D.V.C. on the Tennessee Valley Authority. The Tennesse in U.S.A. is no charity show. It learns money and it makes profit. We have modelled this on the Tennessee and so, this should make profits which means that the water rates. th_{P} power generation rates should bring in this money. The hon. Member said that even if we could produce a little more than a quarter million k.w., that is about 350,000 k.w., consumed. I this energy would be should like to know how much the sale of electricity has brought to the D.V.C., at what rate it is being solg and which are the industries which are utilising this power. After reading through this Report, I find that there are applications, there are people who are prepared to take it ub but nothing has been supplied them.

I now come to the question of lang acquisition. So long as the construc-

tion work was going on, those adivasis were employed. They are the people whose land is submerged by the dams. They were employed and they were getting some employment and were quite happy. Now that the work is being slowed down and they are not required to the same extent as before they will have to be provided with alternative employment. They either should get land or cash as compensation. Barely two-thirds of the people have received compensation still one-third remains to be comget must pensated. They the compensation. They have not been rehabilitated. Now that has been slowed down, there is a good deal of unemployment. I should like to know from the hon. Minister whether all the workers who were formerly employed in the D.V.C. have been found alternative employment or whether they have been given lands in lieu of the land that has been subof the merged by the construction dams. They should be given cash compensation to set up some cottage industry. All these things related and this is the only opportunity when we get a Bill of this type to talk of such things. In the general discussion on the Budget, we hardly get fifteen minutes and if we devote all that time for the D.V.C., we will have no time for other subjects. Either the hon. Minister should give us more time for discussing it or at least when this Bill is being considered, he should reply to some of the points. First of all, after the project is completed, I want to know whether the Minister thinks that part-timers will be sufficient to run this Corporation. I maintain that not three but five officials will be required to look after the electricity generation side, especially when we are going to generate about a quarter of a million k.w. and are going to provide irrigation facilities for an area extending over two lakhs of acreas of land. The second point is, he should tell us in detail the actual amount of money realised from the sale of energy that is being produced by the D.V.C., the water rates that are being charged from the land that is being irrigated,

[Shri Kishen Chand.] in short, the balance sheet, the income and the expenditure so far as this scheme is concerned. The third point is as to what steps are going to be taken in order to provide irrigation facilities for those areas of Eastern Bihar which are continuously suffering from drought.

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, I think the hon. Minister has not been right in presuming that the Bill is an absolutely non-controversial one. If I take the mere words of the Bill as to whether the person should be a full-timer or a half-timer, there is very scope for controversy but we are dealing with, in this connection, the administration of the D.V.C. and I think that raises a measure of controversy which howevermuch the Government might like to evade, we cannot escape. We have been told by the Lon. Minister that provision is being made in a flexible manner. Well, any gesture in the direction of flexibility on the part of hon. Shri S. K. Patil is certainly not only welcome but in many ways reassuring. And I hope that this liking for flexibility will be cultivated in other spheres as well of his thought and action.

Now, Sir, it has been suggested that the Government does not necessarily require whole-time personnel for the Corporation and it has also been suggested from this side that it may require even five whole-timers. I do not like to go into the controversy because very much depends on how the administration is run, what are the functions before it and what are the responsibilities that remain to be still discharged. We have been told that 20 per cent of the construction work is yet to be completed, and then will follow the development activity of the Corporation. Therefore, Sir, I take it that the Corporation have still certain very important responsibilities and functions to fulfil. It is from that angle I view the proposal of the Government.

Sir, quarrel with the Damodar Valley Corporation is not because it has got some whole-timers. After the three whole-timers by themselves do not eat up most of the money that goes to the Damodar Valley Corporation from the Centre or from the States. The economy has to be practised elsewhere, as to how the resources are handled and utilised. Our complaint against this Corporation has been that it has been reckless in its aublic expenditure. in spending money. We are conscious that to a certain extent the rise in the cost of the constructions was unavoidable, but we are yet to be convinced that the hundred crores of rupees or so that had been paid was absolutely the minimum that was required. Reports have appeared in the press and elsewhere of shady contracts being enterbv the authorities of ed into the Corporation with certain favourite children of some men in position. Complains have been made in public and in the press, and it has always been the trick of the Government to evade a straightforward answer and meet the allegations that had been made. This is the main point that I want to make in this context. We would also like to know as to what kind of personnel they have in mind. If it is Mr. P. S. Rau, the present Chairman of the Damodar Valley Corporation, whole-time part-time, I would not at all like him to be in that position. If he whole-timer we object to it on ground that part of his time is used in doing things which had better not be done. If he is a part-timer then he will have hardly time to do anything good because a lot of things he is doing is not acceptable to us and has been the subject matter of very strong criticism in the country. I would like the hon. Minister to tell us in this House as to how he views the allegations that have been made. I think it was Dr. B. C. Roy speaking in the West Bengal Assembly, who said that there 'is' something wrong somewhere, and he was speaking on the Damodar Valley Corporation. I generally do

not quote Dr. B. C. Roy, as you know. I have not got any particular fascination for the Chief Minister of West Bengal, but even a person like him, who is a past master in shielding all kinds of shady transactions, had come out with an open public statement on the floor of that House and tell the country that something wrong in the Damodar Valley Administration. I would like to know from the hon. Minister as to whether he has ever had an opportunity to discuss with Dr. B. C. Roy as to how he looked upon the affairs of the Corporation and what he had to say in support of the suggestion that he made on the floor of the West Bengal Assembly. We are interested to know and we are interested always in knowing passes between the two great men like Shri S. K. Patil and Dr. B. C. Roly.

Now, Sir, it is a very serious thing and the hon. Minister should tell us as to how he is going to rectify the Damodar Valley Administration assuming that something is wrong Ιf he does not assume there. that at all and if he is sure that everything is absolutely right there, there is nothing to complain about or to worry about much. Then of course we are utterly helpless, helpless in the sense that we would not get an approach made which will put matters right because it rests with the Government to take the necessary steps to improve matters.

Now, Sir, here I have got three issues of the Bengali paper 'Jugantar' One is of 31st March this year, another of 7th of April this year and the third one is 8th of April this year-three papers. These are Bengali papers and I think I should mention what the paper is. This is a paper which supports the Congress, the biggest campaigner and supporter of the Congress in West Bengal. The son of the owner of this paper is a Deputy Minister in the West Bengal Government. He has not been lucky enough to be a fullfledged Minister yet. As I have said, 92 RSD-9.

the owner of the paper personally is a great friend of the Government and of Dr. B. C. Roy. This is all common knowledge. Now, even this paper had fill its columns criticisms and allegations and charges against the Damodar Valley Administration. Now, Sir, it will not be possible for me to convey what has been written here in full because it is all in Bengali, but here you see column after column appearing containing charges against the Damodar Valley Administration Not only that. Facsimiles of cheques issued Damodar Valley Corporation been published to show that certain irregularities had taken place even in matter of travelling allowance. All these things have been done. I do not know if the hon. Minister is aware of these charges, but I do know sometimes he has been asked about certain concrete charges, and I should like to know from the hon. Minister as whether he cared to institute any kind of enquiry. I know a public enquiry has not been instituted in order to find out exactly where the matter stood. but he has always been interested. being a good man that he is perhaps, in giving good conduct certificates to the Chairman of the Damodar Valley Corporation. Every time he is asked about some of the misdeeds of that Corporation and of its Chairman particular, Mr. S. K. Patil, redoubtable that he is, comes out with a statement saying that according to him everything is absolutely right, and the Chairman is a person who is above all suspicion. We are not satisfied. We are not satisfied not because we have a personal axe to grind against him-We do not know him at all personally —we are not satisfied because very serious allegations have been made from all quarters in the Bihar Assembly.

(Time bell rings.)

I have yet to say things, Sir.

Now very serious allegations have been made from all quarters in the Bihar Assembly, in the West Bengal

[Shri Bhupesh Gupta.] Assembly, in the press of Bihar and West Bengal, and yet I find the Government not taking due note of what is being said. Here is Mr. Rau himself writing in the 'Statesman' of 28th of September: "In the execution of the protect there have been some delays, there have been underestimations both in terms of money and time. Some mistakes have also, no doubt, been committed." So even Mr. Rau does not deny that mistakes have been committed. What are the mistakes? I know the expenditure has exceeded the targets orginally set, but when the Chairman is saying that mistakes have been committed and when the whole country is pointing towards him as the person responsible for verv serious lapses and mistakes. I think the hon. Minister while sponsoring this Bill owes the country and Parliament an answer as to the nature of this mistake. Now, Sir. it seems that Mr. P. S. Rau is fond of travelling. He lives in Calcutta. I am mentioning this thing because you would not like to have s repetition of these charges and I would like to have a refutation of these It seems that the Chairman charges. of the Damodar Valley Corporation lives in Calcutta and goes to the project areas four times a week by car covering about a thousand miles or so; and according to my information and the information of this paper expenditure came to about Rs 36.000 in petrol alone in the year 1955. It also appears that these travels do not cover only the project areas. He goes to Puri and other places for a sea bath and I believe for 'darsan' in the Jagannath temple. These are also covered. I am told, in the travelling allowances that he charges, Puri, Trivandrum and Madras. (Time bell rings.) Let me finish. Time is there, Sir. You allow me; this is the opportunity that I have got. Puri, Trivandrum and Madras-what takes him there? What takes him to Puri sea beach? I do not know of any project being constructed there; nor do I know of anything being imported from there. He goes to Trivandrum. He goes to Madras. For

these the expenses have to be borne by the Damodar Valley Corporation.

he went to Srinagar to Then. particular brette irrigation Sometimes thev attend seminar. such things. And there again a heavy charge was made on the exchequer. Allegations were made and these have not been properly answered. again, he bought certain boats from the Kashmir Government and then allegations were made with regard to that. Serious charges were made and boats were not of very much use. There again it has been stated publicly in the press that in this connection even before he was duly authorised to enter into negotiations, he started discussion, started negotiations over this matter with the Maharajah of Patiala. We would like to know how such things happen?

Then, Sir, again you will find that there are serious allegations about patronage and nepotism under his reign. One officer who was rejected when Mr. Mazumdar was there, even for a job on Rs. 600 per month was appointed by him and I believe he is at the moment getting Rs. 1,200 or Rs. 1,800. There has been at least one case where the rise in salary, in a matter of eight years or so, had been of the order of Rs. 1,200 per month. This is what we get from that quarter.

Now, Sir, it has also been said that a lot of patronage, nepotism, is going on and a sort of a clique is alleged to have been created in the Damodar Valley Administration. They have got their strong likes and dislikes and they have powerful pull with the Government of India. And this is how they function. Now, I would like the hon. Minister to disabuse us of these feelings and suspicions, because these allegations come from very serious quarters and they cannot be just brushed aside.

(Time bell rings.)

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): Two minutes more.

SHRI BHUPESH GUPTA: Now, Sir, you are pressing the bell rather too frequently.

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): Because I am bound by the time-limit.

SHRI BHUPESH GUPTA: Now, this is the audit report for 1956:

"The total excavation in canals and drainage channels during the year was 1.85 crore cubic yards bringing the total excavation to 3.94 crore cubic yards, as against the estimated quantity of 6.73 crore cubic yards. Out of the estimated number of 1,444 canal structures, 207 were completed and 277 were under construction at the end of March 1956"

This is the audit report. I do not know by what kind of arithmetical jugglery does the hon. Minister arrive at this percentage of eighty as far as completed works go. Now, this another thing. Sir, I have got material to show, prepared by the engineers, which show that there has been a lot of waste. Konar dam and Maithon dam I find in this paper. give the figures. Then again, not one of the three 20,000 kilowatt generating sets of the hydel station has been commissioned to service till October. And also-this is another information-the Bokaro power station is unable stand its load. There have been repeated break-downs and power failure for several hours holding up production. I can catalogue a number of such statements coming from very responsible quarters and I would like to know from the Government to whether they are right or wrong. The Government sometimes issue press statements to deny certain things and such denial convinces nobody. I have exceeded time. If there were time I would have related so many things about the scandals of the Damodar Valley Corporation. I demand of the Government that Mr. P. S. Rau not appointed any more, be not retained there in charge of the Damodar

Valley Corporation, whole-time or part-time. I think he is not being removed because he has got some pull with the Government and he is very much liked by the Americans and since things are coming from the United States they are keeping him. That may be another reason. But in view of the allegations that have been against him, he is under question. He is not at all above suspicion. Such a person should be removed from that position and the body should be constituted of such men who command the confidence of the employees, in first instance, and the public of not only Bengal and Bihar but also of the entire country. That should also be seen to. That is also very essential.

With regard to their allowances and salaries, the question has to be gone into the drastic cuts made. The records of Mr. P. S. Rau should be gone into very carefully and very objectively in order to find out whether steps must be taken to set matters right, because he has done a lot of things which should not have been done at all. Personally I do not vouch for many of the things that I am saying because I have not personally examined them, but I know these emanate from very responsible quarters, people who are in the know of things. (Time bell rings.) I am demanding of the Government certain expressions with regard to them. With regard to the development side, irrigation scheme has completely failed. It is not as if the people do not matter at all. In Bengal despite the Damodar Valley project we having a deficit in the food production of the order of 1.2 millions and the State is facing a serious food crises.

With regard to electricity, again, the small men are not getting it. It is the big business who are getting it and what is happening? They take it from the Damodar Valley Corporation and sell it to the consumer at a much higher rate, when it should be possible for the Damodar Valley Corporation itself to sell directly to the consumer at a much lower rate. (Time

[Shri Bhupesh Gupta.] bell rings.) It has become a source of profiteering. Well, I do not like to tire you in ringing the bell. Therefore, I conclude.

Shri BISWANATH DAS (Orissa): Sir, I stand to congratulate the hon. Minister for the risk he is taking as an act of alertness and economy. Sir, I further thank him for the lucid speech and for the volume of information he was good enough to impart.

It must be stated in this connection that the Damodar Valley Corporation was the first Corporation that came before the provisional Parliament, and we had very high hopes in that regard. However, devolution of work belied these expectations. It was found in the course of its working that it was neither cheap, nor was the execution Sir, there were times even the Union Government officials, the Ministry concerned, had to that they could not interfere immediately and check certain because of the element of autonomy that was in the Corporation Act.

In this connection, let me appeal to the hon. Minister that nothing should fetter the action of the Government of India to interfere and correct if any wrong or mistake is being committed. In that regard the House will always be with and by the Minister and the Ministry concerned.

Sir, the Bill is short, but it is nonetheless a very important Bill. I am glad that with his alertness and drive, the hon. Minister has taken action to do away with the need for three officials, three highly paid officials. Sir, conveniences also with them certain responsibilities and difficulties. All the responsibilities. powers and patronage of the Corporation are going to be vested in one man, namely the Secretary. Greater. therefore, is bound to be the responsibility of the Minister, and greater is bound to be the anxiety of the people who have to find the finances for this

organisation. Therefore, with that end in view I would implore the hon. Minister to take early action as to the next step. He has not placed that aspect before us. He has not yet placed all his cards before us, and I believe that my hon. friend, with all his alertness, will not fail to do it earlier and sooner.

Sir, in this connection I have to place certain problems before him. We have got a number of river valley projects. What is going to be future set-up of these organisations? As a temporary working arrangement, certain things have been done by most of these organisations. Most of these river valley projects are in the stage of completion. The House therefore has a right to know as to what is going to be the future set-up of these organisations. Will they be a type of autonomous organisations as was thought of in the case of the D.V.C. or some other type? That is a course of action about which my hon. friends have to make up their minds very soon.

Sir, there are Control Boards in certain other river valley projects. I must frankly confess that the Boards have not been functioning satisfactorily. Misuse of power and misapplication of money that were evidenced in the Hirakud project in its earlier stages set the Government the Finance Ministry as also Ministry in charge into thinking as to what should be done to prevent sucn things in the future.

Sir, my hon. friend stated that he would now be able to sell every unit of electricity that he would generate, and that for the industries. I am not happy at this statement. What is going to be done in the matter of application of electricity to agriculture? I am a villager. I pin my faith on electricity for the development of the country, which would benefit the villages as also the biggest industries that we have. The time has come when the people of Bihar who are not very

much benefited by the D.V.C. so far as the irrigation portion of its activity is concerned, should have the benefits of lift irrigation by means of electricity. Similar is the case with some parts of Bengal which would not get the benefits of irrigation water. Therefore, my appeal to the Minister and the Ministry as also to the D.V.C. Board is, and is bound to be, that agricultural use and village industries' use of the electricity should be their main and first concern.

Sir, I was told in connection with the utilisation of Hirakud electricity that they wanted to make a distinction between agricultural use and industrial In the case of industrial I was told that they were going to give electricity at a cheaper rate than they would do for agriculture. I nothing could be more harmful and more damaging than such a decision. I therefore implore the hon. Minister to consider this question deeply. this connection, I would also suggest to him one course of action. with the completion of the electricity generation programme of the D.V.C. let Government advise the States concerned to start an irrigation section of the P.W.D. or a development section of the P.W.D. in each State, which will offering go on the agriculturists advances to sink tubewells, so that the moment lining work is completed, electricity could be used for agricultural operations. The agriculturists should be given the chance of utilising electricity for purposes of agriculture. This is a very important aspect.

(Time bell rings.)

I do not want to say more, Sir, if you think that my time is up.

SHRI S. K. PATIL: Mr. Vice-Chairman, before I come to my hon. friend Mr. Bhupesh Gupta and some of the observations he has made, I am grateful to the Members for the very constructive suggestions some of them have made. They will be taken into consideration and we shall do our best to implement them.

Somebody had asked about the latest figures about the generation of electricity. I had not got them when I was speaking. Now, they have come to me. We generate just now about 174,000 k.w. of electricity.

Another question was asked as to how much money we get out of this electricity. My hon. friend, Mr. Kishen Chand, and also my friend, Mr. Bhupesh Gupta, had their reports for 1955 and 1956 in their hands. But they are not to blame because the latest report has not yet come. It is expected any time now. In the matter of electricity—unfortunately, it runs too fast; one year or eighteen months is quite a time-quite a significant progress has been made. They will be glad to know that the annual intake from electricity has gone to 3,25,00,000 a month, but when it will come into its full force, I do not know. But as at present calculated, it will be somewhere about five to six Therefore, that part of it is not for the showing only, but, as I said, that part of it is going to be a paying part indeed.

Now, my hon. friend, Shri Awadeshwar Prasad Sinha, made some observations and incidentally, referred to our Member-who is no more-that is, Shri Phoolan Prasad Verma. I am sorry that I did not mention because this was not a full-dressed debate on the D.V.C. and merely a small amending Bill. Therefore. I did not take cognizance of these things. But, surely, I join Mr. Sinha in paying a tribute of my own and of the Government of India for the very valuable work that he had rendered. He was an acting Chairman for some-During all the days when he was there, he acted with ability and devotion which was becoming of a high officer that he was.

Now, Mr. Sinha took objection to the statement that I made in passing, viz. loss of irrigation from the D.V.C. in Bihar, more of it in Bihar. That is what the schemes of things is. I have not done it myself. I would like that

[Shri S. K. Patil.]

there should be more and more of irrigation in Bihar, but the scheme of the D.V.C. as made just now, is capable of development. It does not mean that we shall only spend Rs. 130 crores; ultimately, provided we have got it, it will come to more-even Rs. 100 crores could be added and more and more irrigation and power and other things could be developed. I am merely talking of the scheme as it was originally contemplated as to how large a share Bihar was to have had in the matter of electricity and Bengal in the matter of irrigation. But, that does not rule out the possibility of Bihar availing itself of the storage that they have The Konar, the Tilaiya and all these are on the soil of Bihar. There is a possibi-(Interruptions.) lity also. If the rainfall is not very deficient in that area, possibly the Bihar Government will not be anxious as my hon. friend to develop Put up schemes. Then, surely, the D.V.C. and the Government of India will be only too pleased examine them in their proper Therefore, my reference perspective. not that Bihar did was require any irrigation. In fact, I am doing my best-and also my Ministry—to increase the irrigation facilities in Bihar. We have got more than one scheme-very large schemes-where millions of acres in Bihar will brought under cultivation. The reference was only in passing, so far as the scheme as at present contemplated by the D.V.C. is concerned.

Then, he referred to the adivasis, the santals and two types of people-one, the displaced people because their lands have been submerged and another, people who have lost their employment. These are the two distinct categories. We are not providing any land and other things for those who have been employed. The case is of re-employment elsewhere. But. so far as the adivasis and the santals are concerned think hon. frie.d. my I Mr. Sinha, will be interested to know that I am extremely anxious more than anybody else to see that not a single person who has lost his land or house must suffer because others get some benefit out of it. And, surely, anything that can be done will be done. something has not been done according to the expectation, it is because the wheels of administration sometimes run rather slowly and therefore, you do not get the result as quickly as you would expect it. So far as their rehabilitation is concerned—the compensation and other things-they the utmost considerwould receive ation, the sympathetic consideration, of the Government of India.

My hon. friend, Mr. Kishen Chand, again was at irrigation and he asked. why was it not properly used and all that. He is not here. Now, he has come. A reference was also made by my hon. friend, Mr. Bhupesh Gupta and others. I can quite see point and I share views like that. But I can tell them that I am not even running away from the fact that my Department, the Government of India, does not concern itself over that. But that is really a lame excuse. Every one of us in this country and particularly every Member of Parliament, has got an obligation so far as irrigation is concerned. It is not merely that the officers that are appointed must look after it. But you and I, everybody, must look after that. If you had read my speech that at the time of the Budget, made you would find that I really accused: myself before I could accuse anybody else, that we had not been uptodate in our efforts to train these people to make use of these irrigation facilities. What is the use of decrying and coming and saying that they have not been doing anything? You produce a thing and if it is not going to be put to use, it is no use producing it. I agree with that. If you merely have reservoirs, even hundred reservoirs, and if nobody is going to utilise the water there, money is useless. But, us not be very despondent. because it has not been,

(Interruptions.)

SHRI KISHEN CHAND: It takes a long time and land development should have begun ten years ago.

Shri S. K. PATIL: What I said was—and I am repeating it—that long before even the first sod is taken in the soil of Bihar, it is our social duty to train the people. Those were the exact words that I used. That should have been done; that should be done even now. I would ask the copperation of all the hon. Members, no matter what party they belong to.

My hon, friend, Mr. Bhupesh Gupta, wanted me to develop flexibility my life. He will not find anybody more flexible, more bland, so far as these matters are concerned, than this poor Minister who is advocating their cause. So far as irrigation and other things are concerned, where millions of our people are vitally interested, I regard no party at all. It is not a matter of party, this party or that party. Any party may be in power. But, surely, this country must have irrigation, must have power. Therefore, I would be one with him in any suggestion—if it is constructive really goes in order to develop irrigation and power rescurces. Whatever efforts we shall make that direction, it is a service which is done to the nation and the sooner we do it, the better it is for us

I once again repeat that there are other projects that are now coming up where big reservoirs are where canals are taken off and water goes into the canals. If we start giving training at such a stage, it will be a wrong process. I can quite understand it. The process must start from the very beginning; we must train people to know as to what it is that they will get to themselves, to their villages and to their country. And I can assure my hon. friend, Mr. Kishen Chand, that the Government will not lag behind in making serious and earnest efforts in that direction.

Now, there is not much for me to take up the time. I am very grateful to the hon. Member, Mr. Biswanath

Das, not only because he patted us on the back, but also for the suggestions that he had made. They are worth considering. They are engaging our attention and I can assure him that we shall do our best. It is not that it is only the big industry that will get power; we have got to develop the small industries also. If he wants to make use of even one single k.w. and out of it produce some wealth, it must be our endeavour to help him and that should be done.

So far as re-employment is concerned, some hon Members had asked about those that have lost employment. That is a question that engaging our is really attention. But, I can assure this House that, in the very nature of it, these projects are temporary projects. \mathbf{W} hen employ labour, we do not tell them that they will be permanently employed, although it is our intention, if it is possible for us, that we should provide employment for such of them as are really technical people, excellent people, experts, proved to be skilled workers, and we should make them permanent and take them in projects. So far as others are concerned, nobody should lose his So far as the figures that I have got uptodate regarding D.V.C. and the Hirakud re-employment are concerned, I could see that more than 80 per cent, or 90 per cent, have already been employed. If others have not been employed, we are making every effort to do so. When that has got to be, I can bracket it with the general unemployment in the country. It is not that because, there is unemployment in a particular project, that has got to be removed. But we are making every endeavour to do so.

Now, Sir, having said that, I must say a word or two about my friend, Shri Bhupesh Gupta, because he unnecessarily introduced into this debate some unpleasantness. Of course, he can always wax eloquent, but surely I must not take the time of the House in repeating that grand performance of his. It is my misfortune ever since I have taken over this portfolio that

[Shri S. K. Patil.] quite a few friends from Bengal have developed a kind of Rau-phobia, and they express themselves on this particular subject in a thousand ways, and all of a sudden they become so eloquent as if that is the only subject on earth on which they must wax elog-Now, I cannot understand all uent. My attention has been drawn that. not once but hundred times to 'Jugantar' and the articles that are written there. I myself went to Bengal. 1 met the people there. I met the people of 'Jugantar' and told them that I must be convinced, not necessarily as a Minister, but even as a man, that the allegations that they were making have some kind of foundation. There must be a prima facie case. It is no use throwing a particular paper at me saying that some bill was made and all that. Now, if I take the time of the House, I would take two hours and tell you as to what that particular bill was and how ridiculous charges are. If we were to put together all the articles that they have written and the words that they have wasted, I think, there would be a bill of Rs. 6,300 and not only Rs. 63. I really cannot understand why out of context small matters should be taken into such prominence as if that is a thing in which any act involving moral turpitude has been committed.

SHRI BHUPESH GUPTA: Sometimes, Sir, we spend a lot of money to prosecute a pickpocket, and the prosecution expenditure might cost even thousands of rupees.

K. PATIL: SHRI S. But the question is, where to find a pickpocket. Now, Sir, I do not want, to go into all these charges that are levelled that he went there, he spent a sum of Rs. 36,000 for petrol only, he went to Kashmir and he went to Madras and Trivandrum. Certainly, these are not the things which one should bother about, where he goes, what he does, what car he uses, how much petrol he uses. But with regard to all these matters I can assure my friend—(Interruption) This is the price of liberty that all of us have got to pay, and I am prepared to pay it. But I cannot understand all these matters that have been raised. I can assure the House that all these matters that have come to our light have been examined and very critically examined, and yet I cannot find-I make a confession before this House—that there is any prima facie case in regard to these things. On the contrary, I feel that this House would expect me that if there is an able officer and an experienced officer who has done some nice piece work, I must protect him against any scandalous attacks that may be affecting his reputation. I can say that if any Government cannot protect the honour and dignity of such an officer, that Government is not worth anything at all. Therefore to talk these small matters like boats or he went from Kashmir to such and such place, is not, I think, warranted. Kashmir had nothing to do with boats. Now some 35 boats-I speak subject correction—were bought Rs. 70,000. In my view that is a deal which anybody should have done. It is such a nice deal. They are doing excellent work, but here these charges are levelled that these boats bought. It is, Sir, a kind of phobia which at least we cannot appreciate. Phobia, in science, is also a kind of disease. We do not realise how we get it, but we show some symptoms and we get sick of it, and not sick of the man against whom all these allegations have been made. Sir, I can again repeat that assurance to my hon, friend, Mr. Bhupesh Gupta, that if he brings any evidence before me at any time, even privately, by which he can prove to me that any which is of a criminal nature, may not be exactly criminal, but of a doubtful nature, has been committed, then surely he can judge me as to what I do about it. I make a public appeal to my friends in Bengal that if they have any evidence, they can bring it to our notice instead of writing in the columns of the papers and saying that such and such proprietor did such and such a thing. They are all my friends and I have got the greatest respect for 'Jugantar', but surely I have not

any respect for any such phobia, no matter whether it appears in the columns of one particular paper or in any other paper. Therefore, I repeat that assurance again that if there is any evidence against any officer, it should be brought to our notice.

5 P.M.

SHRI BHUPESH GUPTA: May I ask one question? Is the hon. Minister aware that there is wide-spread discontent among the Damodar Valley Corporation employees against this particular Chairman? If so, what are their reasons?

SHRI S. K. PATIL: I know that there is a discontent, but that discontent does not really mean that the man must necessarily be bad. May be that those people for reasons of their own may not like that particular man. I also know that. But why worry about Now in another three or four months' time-I am not talking about Mr. Rau or any other officer-the whole thing is going to be changed, as you have now seen it. If this Bill had been passed in the last session, possibly you would have found a different personnel. Bengal and Bihar make appointments and they take them away and substitutes come. And when the substitutes come, then why not have this liberty or flexibility, i.e. that we can have those people either full-time or part-time? Now the meaning of 'part-time' is not unfortunately understood. It does not mean that some fellow is asked to work for an hour or two. That is not the meaning of 'part-time'. It means permanent Government servants those Governments. We do not give additional salaries to them. Supposing there were the Development Board Commissioners, they come. But any case we have not taken any decision on this matter. We are going to decide these things later on. But we want only this flexibility so that when we want part-time or whole-time personnel, the Act should not come in our way. And that is the only object of this Bill. Therefore, Sir, I do not want to go into those allegations. But

I can certainly disabuse the minds of those who are really capable of being disabused and who have not developed any phobia that really there is nothing of the type of suggestions that my hon. friend, Mr. Bhupesh Gupta, has made. Therefore, Sir, I do not want to take any more time of the House. I am grateful to the House. and I can assure the hon. Members that so far as these projects are concerned, particularly the D.V.C., Government will do everything in its power, of course, in consultation with, and with the concurrence of, the other Governments that are concerned in it. to see that it becomes successful as we had envisaged it when the Act was passed.

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): The question is:

"That the Bill to amend the Damodar Valley Corporation Act, 1948, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. B. Joshi): Now we shall take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. K. PATIL: Sir, I move:

"That the Bill be passed."

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): Motion moved:

"That the Bill be passed."

(No hon. Member rose to speak.)

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): The question is:

"That the Bill be passed."

The motion was adopted.